IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-17/2016

In the matter of:

AKCM Insul Auxiliary (P) Ltd.

.. PETITIONER

SECTION:

Under Section 100-104

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

Op. Creditor

: Mr. Medha Bhargava, PCS

For the Respondent/Corporate Debtor

: Mr. Deepak Chawala, Advocate

For the Intervener

ORDER

- :

Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 30.1.2018 passed by this Tribunal, an affidavit on behalf of the petitioner has been filed vide diary No.1307 dated 12.2.2018. Ld. Company Prosecutor appearing for the ROC/RD states that copy of the same has not been made available. Ld. Company Prosecutor upon service of documents to respond in relation to the Certificate of Auditors as contained in the affidavit along with other relevant documents within 3 weeks.

List on 07.3.2018.

(K. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit